

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING

RAJYA SABHA
UNSTARRED QUESTION NO. 2164
TO BE ANSWERED ON 09/08/2024

BROADCASTING OF FAKE NEWS

2164. SHRI KESRIDEVSINH JHALA:

Will the Minister of **INFORMATION AND BROADCASTING**

be pleased to state:

- (a) whether it is a fact that fake news was broadcast against India by other countries during the last three years, if so, the details thereof;
- (b) the number of cases of broadcasting fake news that have been investigated; and
- (c) the details of action taken against such TV channels during the said period, country-wise and channel-wise?

ANSWER

**MINISTER OF STATE FOR INFORMATION & BROADCASTING AND
PARLIAMENTARY AFFAIRS (DR. L. MURUGAN)**

(a) to (c): All TV channels, including foreign channels granted permission for downlinking in India, are required to adhere to the Programme Code under the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder. Under the Programme Code, programmes should not contain anything obscene, defamatory, false and suggestive innuendoes and half-truths.

The Government issues advisories from time to time to TV channels for adherence to the Programme Code. Appropriate action is taken wherever violation of the Programme Code is found by issuance of Advisories, Warnings, Apology Scroll and Off-air orders etc.
